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*THE ORISSA KENDU LEAVES (CONTROL OF TRADE) ACT, 1961

ORISSAACT 28 OF 1961

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AN ACT TO PROVIDE FOR CONTROL OF TRADE IN KENDU LEAVES.

WHEREAS it is expedient to provide for regulation of trade in Kendu leaves by creation of State monopoly in such trade;

It is hereby enacted by the Legislature of the State of Orissa in the Twelfth Year of the Republic of India, as follows:"

- 1. Short title, extent and commencement.:- (1) This Act may be called the Orissa Kendu Leaves (Control of Trade) Act, 1961.
 - (2) It extends to the whole of the State of Orissa.
- (3) It shall come into force (Came into force with effect from the 5th January 1962"Vide Notifica tion No. 330-C. F. dated the 4th January 1962, published in Orissa Gazette, Extraordinary, dated the 6th January 1962 (No. 5)) in any district on such date as Government may, by notification, appoint.
- **2. Definitions.:-** In this Act unless the context otherwise Definition requires-
 - (a) "agent" means an agent appointed under section 8;
 - (b) "Government" means the State Govern ment of Orissa;
 - ¹[(c) "Grama Panchayat" means a Grama Panchayat constituted under the Orissa Grama Panchayat Act, 1964;]
 - (d) "grower of Kendu leaves" means any person who owns lands on which Kendu plants grow or who is in possession of such lands under a lease or otherwise;
 - ²[(e) "Samiti" means a Samiti constituted under the Orissa Panchayat Samiti Act, 1959;]
 - *. Published vide Orissa Act 26 of 1961
 - 1. Substituted by the Orissa Kendu Leaves (Control of Trade) (Amendment) Act, 1969 (Or. Act 6 of 1969), S. 2 (a)
 - 2. Substituted by ibid, S. 2 (b)

- (f) "proscribed" means prescribed by the rules made under this Act;
- (g) "permit" means a permit issued under section 3; and
- ¹[(g-1) "registered grower" means a grower of Kendu leaves who has registered him self under section 9;]
- (h) "unit" means a unit constituted under section 5.
- 3. Restriction on purchase.:- (1) No person other than-
 - (a) the Government;
 - (b) an officer of Government authorised in that behalf; or
- (c) an agent in respect of the unit in which the leaves have grown; shall purchase or transport Kendu leaves.

Explanation I - Purchase of Kendu leaves from the aforesaid Government officer or agent shall not be deemed to be a purchase in contravention of the provisions of this Act.

Explanation II - A person having no interest in the land who has acquired the right to collect Kendu leaves grown on such land shall be deemed to have purchased such leaves in contravention of the provi sions of this Act.

- (2) Notwithstanding anything contained in sub-section (1)-
 - (a) a grower of Kendu leaves may transport his leaves from any place within the unit wherein such leaves have grown to any other place in that unit:

 $^{2}[X X X]$

³[Provided that a registered grower may also transport his leaves from any place within the unit wherein such leaves have grown to any other place outside the unit for the purpose of sale to the Government or any agent in respect of the unit author ised to purchase the same from him; and]

- (b) leaves purchased from Government or any officer or agent specified in the said sub -section by any person for manufacture of bidis within the State or by any person for sale outside the State may be trans ported by such person outside the unit under a permit to be issued in that behalf by such authority and in such manner as may be prescribed and the permit issued shall be subject to such conditions as may be prescribed.
- **4. Sale price.:-** (1) The Government shall, after consultation with the Advisory Committee constituted under sub-section (2) fix the price at which Kendu leaves shall be purchased by them or by any officer or agent from growers of Kendu leaves during any year and shall publish the same in the prescribed manner not later than the 31st day of January of that year and the price so fixed shall not be altered during such year:
 - 1. Inserted by the Orissa Kendu Leaves (Control of Trade) (Amendment) Act, 1969 (Or-Act 6 of 1959), S. 2 (c)
 - 2. Omitted by ibid, S. 3
 - 3. Inserted by ibid

Provided that different prices may be fixed for different units having regard to-

- (a) prices fixed under any law during the preceding three years in respect of the area comprised in the unit;
- (b) quality of the leaves grown in the unit;
- (c) transport facilities available in the unit;
- (d) the cost of transport; and
- (e) general level of wages for unskilled labour prevalent in the unit.
- (2) The Government shall constitute an Advisory Committee for the State consisting of not less than six members 'as may be notified by Government from time to time:

Provided that not more than one-third of such members shall be from amongst persons who are growers of Kendu leaves.

- (3) It shall be the duty of the aforesaid Committee to advise Government on such matters as may be referred to it by Government.
- (4) The business of the Committee shall be conducted in such manner and the members shall be entitled to such allowances, if any, as may be prescribed.
- **5. Constitution of units.:-** The Government may divide each district into such number of units as they deem fit.
- 6. Opening of depots and publication of price list, etc., at the depot.:- In each unit there shall be such number of depots as Government may direct to be set up such places as may be convenient for the transaction of business and the price list of Kendu leaves and the hours of business shall be prominently displayed on the notice board kept for the purpose at every such depot.

7. Government and their officer or agent bound to purchase .:-

(1) The Government or their authorised officer or agent shall be bound to purchase at the price fixed under section 4 Kendu leaves which are offered to them for sale at the depot during the hours of business:

Provided that it shall be open to Government or any officer or agent, not to purchase any leaves which in their opinion are not fit" for the purpose of manufacture of bidis.

- ¹[(2) Any person aggrieved by the rejection of his leaves by the Government or by an authorised officer or agent under the proviso to sub-section (1), may, within fifteen days therefrom, refer the matter to the Divisional Forest Officer, or such other officer as may be empowered by Government in this behalf, having jurisdiction over the unit in which the leaves have grown.
 - (2-a) Any person, to whom price is paid at a rate lower than the rate fixed

^{1.} Substituted by the Orissa Kendu Leaves (Control of Trade) Amendment) Act, 1969 (Or. Act 6 of 1969), S. 4

under section 4 for Kendu leaves sold by him to the Government or their authorised officer or agent, may refer the matter to the aforesaid officer within fifteen days from the date of such payment.

- (2-b) On receipt of a reference under sub-section (2), the Divisional Forest Officer or such other office, as the case may be, shall hold an enquiry on the spot or at the headquarters in the prescribed manner and after hearing the parties concerned or their authorised agent shall pass such orders as he deems fit and in case he finds the rejection of the leaves to be improper, he may:"
 - (i) if he considers the leaves in question still suitable for the manufacture of bidis, direct the Government or the authorised officer or agent, as the case may be, to purchase the same and also to pay to the person aggrieved, such further compen sation not exceeding twenty per centum of the price of the leaves payable to him, as he may deem fit;
 - (ii) if he considers that the leaves in question have since become unsuitable for manu facture of bidis, direct the Government or thier authorised officer or agent, as the case may be, to pay to the person aggrieved an amount equal to the price of such leaves payable under subsection (1) and such further compensation not exceeding twenty per centum of such price as he may deem fit.
- (2-c) On receipt of a reference under sub-section (2-a), the said officer shall hold an enquiry in the manner as aforesaid and if he is satisfied about the correctness of the allegations made in the reference he may direct the Government or their authorised officer or agent, as the case may be, to pay to the person making the reference so much of the price as has not been paid to him and such further compen sation not exceeding twenty per centum of the amount so directed to be paid as he may deem fit.]
- (3) Nothing in this section shall be construed so as to debar the appropriation of leaves offered for sale if Government or their authorised officer, or agent have reason to believe that the leaves apper tain to forests or lands belonging to Government and paying only such collection charges, if any, as Government may from time to time determine:

Provided that in case of any dispute the Divisional Forest Officer or such other Officer who may be specifically empowered in this behalf as specified in sub-section (2) shall hear and dispose of the same in the manner provided therein.

8. Appointment of agents. :- (1) The Government may, for the purpose of purchase of and trade in Kendu leaves on their behalf, appoint agents in respect of different units and any such agent may be appointed in respect of more than one unit:

¹[Provided that the Government may for the purpose of purchase of leaves from the registered growers, appoint an additional agent in respect of one of more units].

^{1.} Inserted by the Orissa Kcndu Leaves (Control of Trade) (Amendment) Act, 1969 (Or-Act 6 of 1959), S. 5

- (2) The procedure for appointment of agents shall be as may be prescribed.
- **9. Registration.:-** Every grower of Kendu leaves shall, if the quantity of leaves grown by him during a year is likely to exceed ¹[tea standard maunds]

¹[three hundred and fifty kilogrammes], get himself registered in the prescribed manner ²[on payment of such fees as may be prescribed and shall be liable to maintain accounts and submit returns in such form and manner as may be prescribed].

- **10. Disposal of leaves.:-** Kendu leaves purchased by Government or by their officers or agents under this Act shall be sold or otherwise disposed of in such manner as Government may direct.
- **11. Application of net profits.** :- (1) Out of the net profits derived by Government, from the trade in Kendu leaves under this Act an amount not being less than fifty per centum there of shall be paid to the Samitis and Grama Panchayats.
- (2) The allocation of the said amount among the different Samitis and Grama Panchayats as aforesaid shall be as Government may determine from time to time.
- ³[(3) Subject to such conditions as may be pres cribed the sums so paid to the Samitis and Grama Panchayats shall be utilised in accordance with the provisions of the Orissa Panchayat Samiti Act, 1959 and the Orissa Grama Panchayat Act, 1964, respectively.]
- **12. Delegation of powers.:-** The Government may, by order, delegate any of their powers or functions under this Act or the rules made thereunder to any officer or authority who shall exercise or perform the same subject to such conditions and restrictions as Government may specify in the order.
- 13. Power of entry, search, seizure, etc.:- (1) Any police officer not below the rank of an assistant sub-inspector and any other person authorised by Government may, with a view to securing compliance with the provisions of this Act or the rules made thereunder or to satisfying himself that the said provisions have been complied with"
 - (i) stop and search any person, boat, vehicle or receptacle used or intended to be used for the transport of Kendu leaves;
 - (ii) enter and search any place;
 - (iii) seize Kendu leaves in respect of which he suspects that any provision of this Act or the rules made thereunder has been, is being or is about to be contra vened along with the receptacle containing such leaves, or the vehicles or boats used in carrying such leaves.
 - 1. Substituted by the Orissa Kcndu Leaves (Control of Trade) (Amendment) Act, 1969 (Or- Act 6 of 1959), S. 6
 - 2. Added by the Orissa Kendu Leaves (Control of Trade) (Amendment) Act, 1963 (Or. Act. 17 of 1963), S. 2)
 - 3. (Substituted by the Orissa Kendu Leaves (Control of Trade) Amendment) Act, 1969 (Or. Act 6 of 1969), S. 7)

- (2) The provisions of sections 102 and 103 of the Code of Criminal Procedure, 1898, relating to search and seizure shall, so far as may be, apply to searches and seizures under this section.
- **14. Penalty.:-** If any person contravenes any of the provisions of this Act or the rules made thereunder"
 - (a) he shall he punishable with imprisonment which shall extend to one year or with fine which may extend to five hundred rupees or with both:
 - (b) the Kendu leaves in respect of which such contravention has been made or such part thereof as to the Court may seem fit shall be forefeited to the Govern ment:

Provided that if the Court is of the opinion that it is not necessary to direct forfeiture in respect of the whole, or as the case may be, any part of the leaves, it may, for reasons to be recorded, reliain from doing so.

- **15. Attempts and abetments. :-** Any person who attempts to contravene or abets the contravention of any provision of this Act or the rules made thereunder shall be deemed, to have contravened such provision.
- **16. Cognizance of offences.** :- No Court shall take cognizance of any of offence offence punishable under this Act except on a report in writing of the facts constituting such offence made by any Forest Officer not below the rank of a Divisional Forest Officer or by any other officer authorised in that behalf by the Government.
- 17. Savings in respect of acts done in good faith. :- (1) No suit, prosecution or other legal proceed ing shall lie against any person for anything which is in good faith done or intended to be so done in pursuance of this Act or the rules made thereunder.
- (2) No suit or other legal proceedings shall lie against Government for any damage caused or likely, to be caused or any injury suffered or likely to be suffered by virtue of the provisions of this Act or by anything which is in good faith done or intended to be so done in pursuance of this Act or the rules made thereunder.
- **18. Power to make rules.:-** (1) The Government may make rules for carrying out all or any of the purposes of this Act.
- (2) In particular and without prejudice to the generality of the foregoing powers they may make rules in respect of all or any of the following matters, namely:-
 - (a) publication of the price lists of Kendu leaves;
 - (b) manner of holding enquiries under this Act;
 - (c) procedure to be followed in making appoint ment of agents;
 - (d) the authority by whom, the manner in which and the conditions subject to which permits may be issued;

- (e) the manner of registration under section ¹[and the fees therefor];
- ²[(ee) the forms and manner in which accounts shall be maintained and returns shall be submitted;]
- (f) the conditions subject to which sums allotted to Samitis and Grama Panchayats shall be utilised;
- (g) the forms in which applications shall be made and permits shall be issued; and
- (h) any other matter which is either expressly or impliedly required to be prescribed under this Act.
- **19. Repeal.**:- On the coming into force of this Act in any district the Orissa Essential Articles Control and Requisitioning (Temporary Powers) Act, 1955 shall, in so far as it relates to Kendu leaves, stand repealed in respect of such district.
- **20. Power to remove doubts and difficulties.:-** If any doubt or difficulty arises in giving effect to the provisions of this Act, the Government may, as occasion may require, by order, do anything not inconsistent with the provisions of this Act, or the rules made, thereunder, which appears to them necessary for purposes of removing the doubt or difficulty.

^{1.} Added by the Orissa Kendu Leaves (Control of Trade) (Amendment) Act, 1963 (Or. Act 17 of 1963), S. 3 (a)

^{2.} Inserted by ibid. S. 3 (b)